

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:2934
ANSWERED ON:22.12.2003
RETIRED TRADE UNION REPRESENTATIVES
SURESH RAMRAO JADHAV (PATIL)

Will the Minister of LABOUR be pleased to state:

- (a) whether elected trade union representatives who are retired from service are also allowed to participate in the bilateral Industrial Relation talks with the Management;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA)

(a) & (b): The Government have amended the provisions of the Trade Unions Act, 1926 by the Trade Unions (Amendment) Act, 2001 which have come into force w.e.f. 09.1.2002. As per amended provisions, an employee who has been retired or retrenched shall not be construed as outsider for the purpose of holding an office in a trade union.

(c): In view of answer to (a) and (b) above, the question does not arise.